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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. NO. 2180/90

New Delhi this the 25th day of October, 1994

THE HON'BLE MR. JUSTICE S. C. MATHUR, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Naresh S/O Shri Shankar Lal,
R/O Vill. Bharawas,
Teh. Rewari (Haryana).

... Applicant

By Advocate Shri V. P. Sharma

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Bikaner.

3. The Loco Foreman,
Northern Railway,
Rewari (Haryana).

... Respondents

None for the Respondents

O R D E R (ORAL)

Shri Justice S. C. Mathur -

Learned counsel for the applicant states that he has received instructions that the original application has become infructuous. The application is accordingly dismissed as not pressed. Interim order if any, operating shall stand discharged. No costs.

P. T. Thiruvengadam

S. C. Mathur

(P. T. Thiruvengadam)
Member (A)

(S. C. Mathur)
Chairman

/as/